

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-312(PB)/2017

IN THE MATTER OF:

M/s. Sudhir Power Projects Ltd.
Vs.

.... Applicant/Petitioner

Rites Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Operational Creditor: Mr. Nakul Jain, Advocate

ORDER

Learned Counsel for the petitioner requests for 10 days' time to cure deficiencies.

List the matter on 14th September, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

30.08.2017
V. Sethi